

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. MP/134/2014

- Subject : Petition under section 79 (1) (c) of the of the Electricity Act, 2003 read with Regulation 111 and 114 of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999 and appropriate provision of the Central Electricity Regulatory Commission (Grant of Connectivity, long-term access and medium term access in inter-State transmission and related matters) Regulations,2009 and Central Electricity Regulatory Commission (Sharing of inter-State transmission charges and losses) Regulations, 2010 and Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2014.
- Date of hearing : 21.8.2014
- Coram : Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Himachal Pradesh State Electricity Board and others
- Parties present : Shri A.V. Pavgi, PGCIL
Shri N.K.Jain, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed under Section 79 (1) (c) of the Electricity Act, 2003 which deals with regulation of the inter-State transmission of electricity. The representative of the petitioner submitted that Nuclear Power Corporation of India Limited (NPCIL) has indicated to come up with its RAPP unit 7 and 8 of 700 MW for which the transmission system consists of RAPP- Jaipur (South) 400 kV D/C line and RAPP-Shujalpur 400 kV D/C line has been evolved. The representative of the petitioner submitted that the power is allocated to NR constituents as per the Gadgil formula. While RAPP - Shujalpur 400 kV line is being taken up in the bidding route, a portion of RAPP-Jaipur 400 kV line upto Kota has already been taken up as a strengthening scheme.

2. The representative of the petitioner submitted that NPCIL has been invited a number of times for signing Implementation Agreement for construction of Kota-Jaipur 400 kV line with associated bays (i.e. 1 bay at Kota and 2 bays at Jaipur). This matter was also discussed at NRPC level but NPCIL has not responded so far. The schedule indicated by NPCIL mentions that the connectivity is required by December 2015 and commissioning schedule for its unit 7 and 8 is July, 2016 and December, 2016 respectively.

3. The representative of the petitioner submitted that looking at the tight schedule and importance of project, PGCIL has already initiated its tendering process keeping in view the completion schedule indicated by NPCIL. He further submitted that the matter has also been taken up with PGCIL's Committee of Directors to seek the investment approval in which PGCIL expressed that the investment approval cannot be accorded by the Board of POWERGRID as the Implementation Agreement to be signed as per 2014 Tariff Regulations has not been executed so far. The representative of the petitioner submitted that the validity of bids is also a matter of concern.

4. After hearing the representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

5. The Commission directed the petitioner to serve copy of the petition on the respondents by 5.9.2014. The respondents were directed to file their replies by 19.9.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 1.10.2014. The Commission directed that due date of filing the information should be strictly complied with.

6. The petition shall be listed for hearing on 21.10.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)